

(2021) 03 DEL CK 0232

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 963 Of 2021

Puneet Sharma & Ors

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 23-03-2021

Acts Referred:

Citation : (2021) 03 DEL CK 0232

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Pulkit Thareja, G.M. Farooqui, Indu Bala

Final Decision : Disposed Of

Judgement

Suresh Kumar Kait, J

CrI. M.A. 4918/2021 (exemption)

1. Allowed, subject to all just exceptions.

2. Application is disposed of.

CRL.M.C.963/2021

3. Vide the present petition, petitioners seek direction for quashing of FIR No.538/2016 registered at Police Station Sultanpuri, Delhi and consequent proceedings arising therefrom.

4. Notice issued.

5. Notice is accepted by learned APP for State and by counsel for respondent no.2 and with the consent of counsel for parties, present petition is taken up for final disposal.

6. Petitioner no.1 and respondent no.2 got married on 07.12.2014. Thereafter, disputes arose between the parties and subsequently, the present FIR was lodged.

7. Petitioners and respondent no.2 entered into an amicable settlement before the Counselling Cell, Family Courts, Dwarka, Delhi vide settlement dated 06.03.2019 and settled all their disputes amicably.

8. The total settlement amount is Rs. 2,25,000/-. It is submitted that the respondent no. 2 has already received an amount of Rs. 1,75,000/-. A demand draft bearing No.158179 in favour of respondent no.2 for the balance amount of Rs. 50,000/- is handed over to the respondent no. 2 today in the Court.

9. Complainant is present in person and has been identified by SI Parmender Kumar and submits that matter has been settled and she does not wish to prosecute the matter any further.

10. Taking into account the aforesaid facts, this Court is inclined to quash FIR as no useful purpose would be served in prosecuting petitioners any further.

11. For the reasons afore-recorded, FIR No.538/2016 registered at Police Station Sultanpuri, Delhi and consequent proceedings emanating therefrom are quashed.

12. The petition is, accordingly, allowed and disposed of.